

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.430
Appeal No. 24/252/ND/2024

IN THE MATTER OF:

Income Tax officer	...	Appellant
Versus		
Registrar of Companies (Rave Beverages Pvt. Ltd.)	...	Respondent

Under Section 252.

Order delivered on 19.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the Respondent :
For the RoC : Adv. Jyoti Khurana

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **07.05.2024**.

Sd/-
(Court Officer)